

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 4

Service Tax Appeal No. 52876 of 2019

(Arising out of Order-in-Original No. UDZ-EXCUS-000-COM-0012-19-20 dated 12.09.2019 passed by the Commissioner, CGST & Central Excise, Udaipur)

M/s Sushil & Co.

Sushil Sadan,
Main Road Chanderia,
Chittorgarh (Raj.)

Appellant

Versus

**The Commissioner, CGST & Central Excise,
Udaipur**

142-B, Hiran Magri, Sec-11,
Udaipur (Raj.)

Respondent

Appearance:

Present for the Appellant: None

Present for the Respondent: Shri S.K. Meena, Authorized Representative

CORAM:

Hon'ble Dr. Rachna Gupta, Member (Judicial)

Hon'ble Mr. A.K. Jyotishi, Member (Technical)

Date of Hearing/Decision : 15/07/2025

Final Order No. 51033/2025

Dr. Rachna Gupta:

None is present for the appellant. It is mentioned by learned Departmental Representative that the appellant had applied under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019 and the copy of SVLDRS-1 form and discharge Certificate SVLDRS – 4 has been issued in their favour. The same has been placed on record. In view thereof and in view of the objectives of the said scheme, the appeal is ordered to be dismissed as deemed withdrawn.

(Dictated & pronounced in open Court)

**(Dr. Rachna Gupta)
Member (Judicial)**

**(A.K. Jyotishi)
Member (Technical)**

RM